

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1112/93

Date of Order: 1.1.97

BETWEEN:

K.Ganga Rao

.. Applicant.

AND

for DOS (L),
Naval Head Quarters,
New Delhi-110 011.

.. Respondent.

Counsel for the Applicant

.. Mr. M.Panduranga Rao

Counsel for the Respondent

.. Mr. V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Mr.V.Bhimanna, learned standing counsel for the respondents.

2. This OA was adjourned on 9.12.96, 10.12.96 when it was posted for final hearing. On 13.12.96 and 31.12.96 when it was posted for final hearing once again the applicant's counsel was not present. Even today when it is posted for dismissal no representation ^{failure} neither from the applicant nor from his counsel. In view of the ~~default~~ of the applicant to present his case the OA is dismissed ~~for~~ default. No costs.

(B.S. JAI PARAMESHWAR)
Member (JUDL.)

(R.RANGARAJAN)
Member (Admn.)

Dated: 1st January, 1997

(Dictated in Open Court)

sd

Dr. Regismania

24/1/97

1148244

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

11/1/97

ORDER/JUDGEMENT

R.A./C.P./M.A.No.

O.A.No.

IN

1112/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

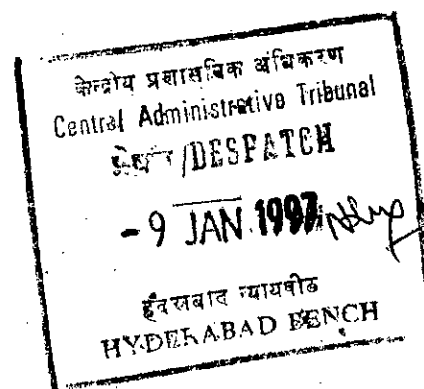
DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.107/97 in O.A.NO.1112/93

Between;

Date of Order: 20.2.97

K. Ganga Rao

...Applicant.

And

1. The Chief of the Naval Staff,
for DOS(L), Naval Head Quarters,
New Delhi - 110 011.

...Respondents.

Counsel for the Applicant : Mr. M. Panduranga Rao

Counsel for the Respondent : Mr. V. Bhimanna

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. BAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Though this M.A. is posted for dismissal to day.
No representation for the applicant side. Hence this MA is also
dismissed.

[Signature]
DEPUTY REGISTRAR(J)

01/3/97

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APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGIRAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 20/2/97

Order/Judgement
R.P/C.P/M.A. NO. 107/97

in

O.A. NO. 1112/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
वैद्युत/DESPATCH
28 FEB 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH